

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1980**

TO BE ANSWERED ON THE 3RD AUGUST, 2022/ SRAVANA 12, 1944 (SAKA)

NCRB DATA ON MOB LYNCHINGS

1980 SHRI PRAMOD TIWARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the National Crime Records Bureau (NCRB) stopped collecting data on mob lynchings and hate crimes due to the data being ‘unreliable’;

(b) if so, the details thereof and reasons therefor;

(c) whether Government has made any effort to define such crimes in order to make the data collection process as well as the implementation of law more efficient;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) & (b): In the year 2017, National Crime Records Bureau (NCRB) collected data from States on cases of mob lynchings and hate crimes, but it was observed that the data was unreliable.

(c) to (e): It is the intention of the Government to comprehensively review the existing Criminal Laws and make them relevant to the contemporary law and order situation as well as to provide speedy justice to the

vulnerable sections of the society and create a legal structure which is citizen-centric. The Department-related Parliamentary Standing Committee on Home Affairs, in its 146th Report dated 23.06.2010, had recommended that there is a need for a comprehensive review of the Criminal Justice System of the country. Earlier the Parliamentary Standing Committee in its 111th and 128th Reports had also stressed upon the need to reform and rationalize the criminal law of the country by introducing a comprehensive legislation in Parliament rather than bringing about piecemeal amendments in respective Acts. Government of India is committed to make comprehensive amendments to criminal laws in consultation with all the stakeholders.
